CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405
Excise Misc. Application No. 86391 of 2019
in
Excise Appeal No. 89481 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0303/18-19 dated 07.09.2018 passed by the Commissioner (Appeals-I) Central Tax, Pune)

M/s The Supreme Industries Ltd ....Appellant
Gat No. 453-458, Kanhe Village,
Taluka-Maval,
Pune-412 106.

VERSUS

C.C.E. & S.T., Pune-I ....Respondent
2nd Floor, E Wing, GST Bhavan,
41/A Sassoon Road, Opp. Wadia College,
Pune 411 001.

APPERANCE:

None for the Appellant
Shri S.K. Hattangadi, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85219/2020

Date of Hearing: 13.02.2020
Date of Decision: 13.02.2020

PER: AJAY SHARMA

None for the Applicant. With the assistance of Learned Authorised Representative I have gone through this Application filed by the Appellants for withdrawal of the instant Appeal from the order dated 07.09.2018 passed by the Commissioner (Appeals-I) Central Tax, Pune in Order-in-Appeal No. PUN-EXCUS-001-APP-0303/18-19. As per this Application, the Appellants have already opted for Sabka

Vishwas(Legacy Dispute Resolution) Scheme, 2019 by way of filing the application before the appropriate authority and the applicant have also deposited the amount as determined by the designated committee. It has been stated in the application that the discharge certificate could be issued on withdrawal of the present Appeal from the Tribunal and accordingly a prayer has been made in the application for withdrawal of Appeal.

2. In view of the contents mentioned in this said Application, the same is allowed and the Appeal is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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